[Prof. Prem Kumar Dhumal]

- (i) Fourteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Environment and Forests-Forest Research Institute, Dehradun and Minutes of the sittings of the Committee relating thereto.
- (ii) Fifteenth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)-Board for Industrial and Financial Reconstruction and Minutes of the sittings of the Committee relating thereto.

12.18 hrs.

COMMITTEE ON PUBLIC UNDERTAK-INGS

Eighth Report

[English]

SHRI BASUDEB ACHARIA (Bankura): I beg to present the Eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in their Fifty-seventh Report (Eighth Lok Sabha) on Food Corporation of India-Despatches of sub-standard wheat.

12.19 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Third Report

[English]

SHRI GUMAN MAL LODHA (Pali): I

beg to present the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.20 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

Seventh, Eighth, Ninth, Tenth and Eleventh Reports

[English]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): I beg to present the Seventh, Eighth, Ninth, Tenth and Eleventh Reports (Hindi and English versions) of the Committee on Government Assurances.

SHRI A. K. ROY (Dhanbad): Mr. Speaker, Sir, shocking news has come telephonically to me from Dhanbad and was also confirmed in today's newspapers that Shri Randhir Verma, SP, Dhanbad, one of the brilliant IPS officers of Bihar, was shot dead in broad day light yesterday, when he personally went to confront a bank robbery near the court. Sir, after the enquiry, it was revealed that the robbers were using AK 47 and their names and antecedents prove that they were from Punjab and one of the gang of Punjab extremists. So, the spreading of tentacles of Punjab extremists to the industrial belt of Bihar and that too Dhanbad, where many important central Government undertakings are functioning, is a matter of serious concern and should not be taken as merely the law and order problem of the State. Hike that the Central Government also take seriously the spreading of this type of Punjab extremism here and throughout the country. In the encounter that was followed here, one of the extremists was killed and two were apprehended by the people, who braved AK47 and ultimately overpowered them. This is one of the very encouraging factors. This should inspire people throughout the country to break AK of the so-called

extremists. Such type of officers like Mr. Randhir Verma deserve national appreciation who laid down their lives to save the dignity of that area and also the people of Dhanbad, who overpowered the total gang of these people along with their AK 47. I like that the Government of India should make a statement in the House about the whole incident.

[Translation]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar):Through you I would like to raise the before issue before the House that admissions are being made in colleges on the basis of fake certificates.

MR. SPEAKER: Let Delhi be freed from this racket of fake degrees.

PROF. VIJAY KUMAR MALHOTRA: That is what I mean. Fake degrees and certificates have created a very grave situation in Delhi. Scheduled Caste and Scheduled Tribe certificates are being sold at Rs. 100/ - to Rs. 200/- Hundreds of candidates from all over country are seeking admission in Engineering and Medical colleges in Delhi on the basis of these fake certificates. Not only Universities but also the genuine Scheduled Caste and Scheduled Tribe candidates are suffering on account of this practice. The Scheduled Castes and Scheduled Tribes candidates are not getting admission whereas the candidates belonging to upper castes are getting admission on the basis of fake certificates. This racket has been going on for last many years but no action has been taken in this regard. The Government should take strict action to crush this racket. Recently the crime branch has apprehended 7-8 boys but no further action has been taken against them. Generally no action is taken in such cases and the matter is hushed up.

Candidates belonging to such castes as Sharma, Verma, Goyal, Malhotra, Gupta etc. are getting admission on the basis of fake certificates...

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Professors and principals are also involved in it.

PROF. VIJAY KUMAR MALHOTRA: Government should take stringent action against the persons involved in this racket. A number of candidates have got Government jobs on the basis of such certificates. They have also succeeded in getting selected even in IAS. This disease is spreading throughout the country. The Minister of education and the Minister of Home Affairs should assure the House that they will take this issue seriously.

SHRI KALKA DAS (Karol Bagh): The Chief Executive Councillor of Delhi Shri Jag Parvesh Chandra was shown such certificates last year in the House. He was also shown one certificate issued in his name. It deprives the Scheduled Caste and Scheduled Tribe people of the opportunity to make progress.

MR. SPEAKER: Please sit down.

[English]

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, I had an occasion to go to Tripura on 24th and 25th of October last year with a delegation of women representatives to examine complaints of atrocities against women. While we were there, we interviewed about 70 of the victims and the impression that we had was that not only rape, gang rape, murder, assault on women had become an everyday affair but also tribal women were being forced to runaway from their hearths and homes and thus they are losing their means of livelihood. Even in cases where the culprits were being identified, the police were mostly silent spectators. What is particularly horrifying is that these are not isolated incidents of atrocities on women perpetrated by stray gangsters but this is a deliberate, conscious and organised attempt at political vendetta. Atrocities on women in Tripura today are being used as method of political vendetta to crush all dissenting voices there. Where the State machinery turns itself

[Shrimati Malini Bhattacharya]

into a machinery of terror and oppression I do not think it remains a State matter any longer.

i would like to quote a couple of sentences from a document on Tripura:

"We the Members of the parliamentary delegation of the National Front after deep and careful consideration are unanimously of the view that the law and order machinery has completely broken down in the State of Tripura. There is no safety for life and property, specially of the tribal men and women. All the norms of democratic life assured to the citizens have been violated."

These are not my words. These are the words of the National Front parliamentary delegation headed by the present Finance Minister, hon. Shri Yashwant Sinha, which visited Tripura on 31st July and 1st August...(Interruptions)

SHRI HARISH RAWAT (Almora): This is a State subject...(Interruptions)

MR. SPEAKER: Please take your seat. I have permitted Mrs. Malini Bhattacharya. I have not permitted you.

SHRI HARISH RAWAT: Law and order is a State subject. This should not be raised here.

SHRIMATISUBHASHINIALI (Kanpur): She is raising the issue of atrocities on Adivasi women. Are they against women, particularly Adivasi women... (Interruptions)

MR. SPEAKER: I have told categorically that Maliniji is not permitted to raise any law and order subject of Tripura, but she can refer to women problem. This is a women's issue. So I have permitted her to raise this issue.

SHRIMATI MALINI BHATTACHARYA: On behalf of the women of Tripura I request the Government to take this matter seriously and see that atrocities on women in Tripura are stopped.

SHRI SUDARSAN RAYCHAUDHURI (Serampore): Sir, it appears from the report in the Indian Express today that rare faunaraptiles and amphibians-are being killed and taken away from our country to USA. The National Museum of Natural History has been doing this since 1984 under the pretext of a so-called Indo-U.S. Project. Originally, this project was supposed to last up to 1987 but then it was extended till 1993. The previous Central Government might be knowing the reason. This Museum is meant for promoting the cause of environmental protection and if the press report is true, it is conniving at this patent robbery of our wild life by the U.S.A. Most of the specimens are being taken away from Kerala and the Kerala Government has specific directive against such large-scale export without its prior approval. But the National Museum of Natural History has been doing this. What is more annoying is that no commercial value was fixed for these specimens sent in the years 1986 and 1987. I want to know what was the then Central Government doing in this regard. I demand an immediate reaction from the hon. Minister of Environment and Forests.

MR. SPEAKER: Shri Harish Rawat...

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dundum): Sir, the Minister is there. Why does she not respond?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): Sir, this is a very serious matter. It came to my attention in the middle of last year and since last year I have been asking for the details. I assure the hon. Member that we will look into this matter.

[Translation]

SHRI HARISH RAWAT (Almora): Mr.

Speaker, Sir, keeping in view the heavy losses suffered by Indian Airlines the new Government have decided to resume the services of A-320 Air Buses. I would not like to comment on this decision. Hon, Minister while announcing this decision has said that Government have satisfied itself about all the technical aspects of the bus especially about the passengers safety. But at the same time the Government must have stated the very reason, which forced to suspend the services of these Air Buses entailing heavy losses to Indian Airlines. The situation has worsen to such an extent that the Indian Airlines is not in a position to pay the salaries to its employees. Thank God. Had that Government continued a bit longer then these losses would have accumulated to such an extent that Indian Airlines would have come on the verge of closure and the Airlines would have gone into the private hands. It appears to me that all this was done under a conspiracy. (Interruptions) I can understand the annoyance of hon, opposition members.

MR. SPEAKER: They are taking interest in your question.

(Interruptions)

SHRI HARISH RAWAT: Mr. Speaker, Sir, I thank them because they have properly reacted to my question as it has hit the exact mark.

Mr. Speaker, Sir, the Government should have told the country as to why the Indian Air-lines had to suffer such a heavy loss. What had prompted the then Government to take the decision of suspending the operation of A-320 Air Buses for such a long period after this one accident? Mr. Speaker, Sir, today, many doubts are being expressed in regard to the suspension of A-320 puses. It is being said that the then Government under the pressure from or the allurement of a foreign company, which sells the planes to India, took this decision. After Bangalore accident the then Minister incharge while replying to the questions of the News persons, had ruled out the possibility of withdrawing the A-320 buses till the findings of the

enquiry are available. But as soon as he reached Delhi he was instructed by the Prime Minister's office to ban to operation of these Air-buses. He was also asked to give statement to this effect. He was compelled to give statement to the effect that he was suspending the services of A-320 Air-buses and they would not resume their services till they were fully satisfied with all the operational aspects. Regarding suspension many thing have been said both within and outside this House. A number of stories about it in circulation.

MR. SPEAKER: Do not go by those stores, You express your views.

SHRI HARISH RAWAT: Today, many doubts against the former ministers are being expressed over this issue, Sir, you know well that I have great regard for both the former Prime Minister, Shri V.P. Singh and the former Minister of Civil Aviation. Shri Arif Mohammad Khan and they are my personal friends. So I am grieved to hear a remark against them that they took this decision of discontinuing the services of the A-320 Air buses for long time under the pressure of a foreign Boeing company. These are not healthy remarks indeed. So many things are being said in this regard. I would, therefore, request the Government to issue a whitepaper on it giving all the details of the circumstances in which the decision to withdraw these Air-Buses from the operational fleet of Indian Airlines was taken and also giving the extent of loss suffered by on this account. The Indian Air-lines Government should also state the new circumstance which satisfied it that these Air-buses have now become airworthy and they have decided to resume their flights. All these things should be made known to the House as well as to the country. So I would like to request the Government to present all the details in this regard in the House.

SHRI BHOGENDRAJHA (Madhubani): Mr. Speaker, Sir, through you I would like to make one personal request to Government, to whole House and to all the hon. Members. We all know that country is passing through

[Sh. Bhogendra Jha]

a financial crisis. We are having deficit budget. Government have been announcing from time to time some economy measures to overcome the crisis. On the same lines I would like to make one submission. Our Ministers, we Parliamentarians, and the Government officials as well as the officers of the Public undertakings stay in Five Star hotels at Government's expense. Personally, I am shocked to see the huge amount of the Hotel-bill whenever I have to stay in a hotel and sign the bills. After all, we do not eat silver or gold there, but the prices charged are four times more than the usual prices. I tried twice to stop this practice. First as a member of Fifth Lok Sabha and then as a member of Seventh Lok Sabha. The committee, of which I was a member during the Seventh Lok Sabha, stopped the practice of staying in Five-Star hotels at my request. But now this practice has been resumed. So, Sir, through you, I would like to request all the hon. Members of this House to support my views. We all should request the Government to issue instructions in this regard. No one, whether he is a Minister or an officer, should stay in a Five Star-hotel at the Government's expense. Leaders of all the political parties are present here. If they take such a decision, it would certainly be easier for the Government to stop this practice. It all would be better if we follow it voluntarily. There is another aspect also. I have observed many times that our guests are lodged in Hotels of Private Sector although Government hotels are located there. I do not know the exact reason, but there is certainly something behind all this. Therefore, it should be strictly ensured that no one stays in private hotels at the Government's expense at places where Inspection Bungalow or Government hotels are available with a view to save the public money. I again request all of you to support my views.

[English]

SHRI VASANT SATHE (Wardha): Mr. Speaker, Sir, since the other day we have

been listening...(Interruptions)

MR. SPEAKER: Why are you dilly-dallying?

SHRI VASANT SATHE: Sir, I want to catch your ears. Unless I catch your ears how can I make my submission?

Sir, since the other day, we have been listening to the Finance Minister assuring us that as far as the Excise scandal is concerned, a full-fledged enquiry would be done. We have been asking for a Joint Parliamentary Committee which alone can go into the entire question. I do not think, to be fair even to the former Finance Minister and to everyone concerned, anyone on any side will oppose the idea of a Joint Parliamentary Committee.

PROF. MADHU DANDAVATE (Rajapur): Sir, if the House agrees, I am in full agreement for a Joint Parliamentary Committee to enquire into the matter right from 1981 to 1990.

SHRI VASANT SATHE: Sir, if Prof. Dandavate himself is agreeable why the Government should not agree to it? When everyone is agreed, now I would like the Government to kindly say that they would agree to a Joint Parliamentary Committee. Let is not be postponed. Let Shri Digvijay Singh say that Joint Parliamentary Committee would be formed to enquire into the matter. If they do not agree, then we would feel that the Government is trying to avoid something. That would be the impression. Let it not be taken lightly.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): Sir, yesterday, the Finance Minister had given a statement in Rajya Sabha that he would be giving a statement in Rajya Sabha.

SHR! VASANT SATHE: We are not bothered about the statements. I am asking

for a Joint Parliamentary Committee. You can give 100 statements. We want that a Joint Parliamentary Committee should enquire into the entire matter. Why are you refusing it? (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, with your kind permission, I would like to move a Motion for breach of privilege against the Doordarshan under Rule 223.

MR. SPEAKER: Khuranaji, do not move a motion for breach of privilege, instead you make a submission.

SHRI MADAN LAL KHURANA: Yes. Sir. I would like to submit that on the second instant proceedings of the House were telecast by the doordarshan in a distorted manner. While the Government is making its all out efforts to save Dr. Swamy, the doordarshan has also given him shelter. While giving broad outlines of the news, no mention was made that such and such action had been taken against Dr. Swamy, rather it was said that the hon. Speaker had closed the matter against him. In this connection I would like to request you to call for the T.V. news file telecast on the 2nd. After going through the file you will come to know that in the news it has been said twice that the case against Dr. Swamy had been closed. But you know well that the case has not yet been closed. When you were requested twice to give your views in this regard, both the times you gave clarification that the matter was under consideration. While the matter was under consideration. the doordarshan misled the entire country by telecasting an incorrect news, first in the headline and then in the news that the hon. Speaker had closed the matter. We shall take them to task out-side and seek their clarification for their taking a partisan stance. So far as the House is concerned. I would like to seek a clarification from the Government for misleading the House. This is my submission. (Interruptions)

SHRIPRAKASH KOKO BRAHMBHATT (Baroda): Mr. Speaker, Sir, just see...(Interruptions)

MR. SPEAKER: I have not permitted you. I did not call you. In this way.

(Interruptions)

[English]

MR. SPEAKER: Nothing is going on record.

(Interruptions)*

[Translation]

PROF. YADU NATH PANDEY (Hazaribagh): Mr. Speaker, Sir, through you I would like to draw the attention of the august House that land belonging to 33 Advasis of village Phurphria in a block in Ranchi district has been illegally occupied by the Christians and clergymen of the R.C. Mission, According to Section-46 of Chhota Nagpur Tenancy Act land belonging to an Advasi can be owned by another Advasi of the same block and no one else could acquire Adivasi land. But in this case people who have taken illegal possession belong to Ranchi. A magisterial enquiry into the case had been conducted. The enquiry revealed that 200 acres of land, which includes Government land also, has been illegally acquired and a boundary wall has been constructed on the land. The Deputy Commission ordered demolition of the boundary wall. But the order was not implemented. The reason being that during the course of his visit to Ranchi on 22nd December, the hon. Minister of State for Home Affairs, Shri Subodh Kant Sahay, categorically stated that the Christian Missionaries would be given full protection. He gave verbal instructions to the Deputy Commissioner that the boundary wall should not be demolished. In view of the above I would like to request you to conduct an enquiry into the matter so that the Adivasis could be given some relief. Due to undue

^{*}Not recorded.

[Prof. Yadu Nath Pandey]

pressure put by the hon. Minister of State for Home Affairs, Shri Subodh Kant Sahay, the Deputy Commissioner was not implementing the order and has been holding it up. I want that an enquiry should be conducted into the matter and the Adivasis should get back their land and the Government should get the land released from the illegal possession of the R.C. Mission.

[English]

SHRI BASUDEB ACHARIA (Bankura): Sir, the demand for the reinstatement of dismissed railway workers was raised a number of times in this House. There was an agreement between the workers and the Government of India for reduction of duty hours to ten hours. Since that agreement was not implemented by the Railways, the workers had to go on strike. About one thousand loco running staff were dismissed from service. Their reinstatement in service was demanded from all sides of this House and ultimately the previous Government issued orders on 22nd October to reinstate all the victimised workers who are dismissed from service since 1980 under rule 14 (2). This Order was issued on 22nd October and it is surprising that in reply to a question in Rajya Sabha, the Deputy Minister of State for Railways replied that no Order was issued by the previous Government as regards reinstatement of dismissed railway employees. I would like to guote from the Order:—

- " (a) All employees removed/dismissed under 14 (ii) may be reinstated and their seniority etc., be restored.
 - (b) An option may be given to all such employees as have not crossed the age of superannuation to nominate one of their wards for employment if the concerned employees choose not to rejoin duty.
 - (c) All retired employees may be

- allowed to nominate one of their wards for suitable employment on the Railways.
- (d) The dependants/heirs of the deceased employees may be allowed to nominate one of the wards of the deceased employees for employment.
- The period from the date of dismissal/removal to the date of reinstatement or retirement due to superannuation before such reinstatement may be treated as duty period for purposes of increments, promotions, retirement benefits etc.
- What payment to be made for the period the removed/dismissed employees were out of work be examined and proposals be put up for consideration."

This order was subsequently approved by the Cabinet on 6th November. In spite of the order being issued and in spite of the unanimous demand from all sides of the House, why is the Order not being implemented? Government is not implementing this Order. (Interruptions) An Order was issued by the previous Government for the reinstatement of railway workers dismissed from service. It should be implemented immediately. This is the demand of the entire House. So, Government should implement this Order immediately.

SHRÍ NIRMAL KANTI CHATTERJÉE: This is an issue on which Government should agree. The Deputy Prime Minister Shri Devi Lal is also here. He should make a statement. The Minister of State in the Ministry of Railways is here. He should make a statement.

[Translation]

SHRI MADAN LAL KHURANA: Let the hon. Minister please inform only this much whether any such order was there or not...(Interruptions)

MR. SPEAKER: He is listening to you. What can I do in this regard?

SHRI MADAN LAL KHURANA: Let him take his own time, but he must give a reply. When an hon. Member is showing the copy of the order, he must be given some information. The hon. Minister of Parliamentary Affairs is sitting here. He should say something.... (Interruptions) Please ask him to give a reply. It means that the Government has been deliberately withholding the order.

SHRI MANDHATA SINGH (Lucknow):
Or should it be taken as granted that the Government is very ineffective.

[English]

The bureaucracy in the Railway Board is not prepared to abide by the order...(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: Or let them deny that there was any such order and if there was an order they should implement it.

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, let the Parliamentary Affairs Minister assure the House that even just now he will contact Railway Minister and come back to the House by any time today and inform us what is the reaction and what they are going to do.

SHRIMATI SUBAHSHINI ALI (Kanpur): Sir, let him ask the Railway Minister and tell us about the matter.

(Interruptions)

Sir, please ask him to inform us after verifying from the Railway Minister.

[Translation]

SHRI MADAN LAL KHURANA: The

same treatment was meted out to the D.T.C. employees. Their case has since been decided by the Cabinet, but the Government is not implementing the decision. I will raise this issue on Monday. This case is in respect of the Railway employees. There was a Cabinet decision and Mr. Malaviya was a part of the party in power at that time. (Interruptions) Mr. Malaviya was part of National Front Government. (Interruptions)

MR. SPEAKER: Please take your seat.

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): I have heard with rapt attention what the hon. Members said. I shall talk to the Minister concerned. (Interruptions)

SHRI BASUDEB ACHARIA: Mere listening would not do. He will have to implement it.

SHRIMATISUBHASHINI ALI: The hon. Minister will not only talk to the Minister concerned, but also give a reply. Is it a joke...(Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE: Let him contact the Railway Minister and informus. The Parliamentary Affairs Minister should react to it...(Interruptions)

MR. SPEAKER: The Parliamentary Affairs Minister has said what he has to say.

SHRI BASUDEB ACHARIA: How can they say that there was no order.

(Interruptions)

[Translation]

SHRI RAJVEER SINGH (Aonla): Mr. Speaker, Sir, I was in Jammu during the last three days. The condition of the people, who after having been displaced from the Kashmir Valley have gone to Jammu, is very deplorable. People are living in houses made

[Sh. Rajveer Singh]

of cloth and tents facing rain and severe cold. In some cases, as many as three families live in one tent and their blankets have ben drenched in rain. The Government has not supplied even one blanket to one person. Of course, my party has distributed two blankets to each of them. Even now, my party is distributing one more blanket to each of them. Mr. Speaker, Sir, life of people living in tents has totally been ruined. Their clothes are wet. They find it difficult to live in tents. No officer either from the Central Government or the State Government has gone there to study their plight. Sir, I am of the view that these people are not being given human treatment. It appears as if they have come from aboard having been attacked by their opponents. No representative either of the present Government or the previous Government has so far gone there to assess their sufferings. Mr. Speaker, Sir, I would like to make an appeal to you to send a committee to hear their tales of woes.

Mr. Speaker, Sir, it is a very important matter. The employees of the Central Government as well as that of the State Government who are working there.

MR. SPEAKER: No please do not do like this. It will not be that effective.

SHRI RAJVEER SINGH: They are also not getting monetary assistance. I would like to submit that they should be paid salary. They are prepared to take any job anywhere in the country. Please provide them some relief and pay them salary.

SHRI KALKA DAS: Mr. Speaker, Sir, there is no corporation or Metropolitan Council in Delhi for the last one year. All the problems being experienced in Delhi continue to remain unsolved, at the mercy of the bureaucracy.

13.00 hrs.

That is why no development is taking place in Delhi. Mr. Speaker, Sir, some

colonies in Delhi have been approved about eight months back, out of which five colonies are in my constituency such as Baljeet Nagar, Bapanagar, Baba Faridpur Basti, Amritkaur Colony etc. I have been constantly putting pressure on the Commission of Corporation, Chief Secretary and Delhi Development Authority for initiating development work in these colonies but to of no use. No development work has since been started in these approved colonies. Therefore, I would request you, Sir to direct the Government to hold elections in Delhi as early as possible so that the people may not have to live at the mercy of these officers and their problems may be looked into and development work may also be carried out in Delhi. (Interruptions)

MR. SPEAKER: Please sit down. I will not allow all of you to speak at a time. Please sit down all of you.

(Interruptions)

MR. SPEAKER Mr. Lodha, please sit down.

[English]

SHRI VAMANRAO MAHADIK (Bombay South Central): Mr. Speaker, Sir, I want to bring to your notice a very important and burning question about the so-called steamer transport along the Konkan Coastline between Mumbay and Goa which as been stopped by the State Government and the Central Government for the last three years by stopping the Mughal line shipping transport controlled by the Central Government. The reason is one only and that is, that almost all the 30 harbours are filled in with mud and stones because they are situated at the mouth of rivers which bring this mud and other materials with floods. They can be cleared off by using big sized dredgers so that the steamers can come into the harbours. Even the Government did not help the scheme of the State Government to ply the steamers of small dredgers. Now some scheme of plying speedy hovercraft by a private agency named Sadguru Shiping Govt. Ass. Comm. Report

Corporation is under consideration. But that scheme also is not made successful because of the same condition of the harbours. Because of that, lakhs of passengers plying through the steamers along the Konkan Coast are in unrest and a flaring agitation will be started by all political parties including my party Shiv Sena. But before that the Central Government should clear up all the harbours by dredging the mud and stones and making arrangements for plying the old and the new steamers without delay. A Committee may be appointed immediately for this work including the MPs from the Konkan region.

[Translation]

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, the reply we have received during Question hour has startled us. It is a matter of concern that Drug manufacturing companies in Punjab are manufacturing sub standard and spurious drugs. All companies are selling sub-startard and spurious drugs all over the Punjab. In spite if it, investigations have been made in respect of three companies only and now wine is being sold in the name of medicines. These companies are selling drugs with false labels. They are defaming Ayurveda and playing with the lives of the people. They are selling alcohol in the name of wine. In Punjab these companies are selling wine under the label of Ashvagandha. The Government should take stern action against such companies.

I regret to see that not even a single company has been prosecuted there. Therefore, I would request that legal action should be taken against such companies. I also would like to know from the hon. Minister of Health if he is present in the House, as to how long these companies will continue to play with the lives of the people and how long they will be allowed to sell spurious drugs to the people. The Government should take appropriate action in the regard as early as possible...(Interruptions)

KUMARI UMA BHARATI (Khajuraho): Mr. Speaker, Sir, we have not been given chance to speak.

MR. SPEAKER: Please sit down.

KUMARI UMA BHARATI: Mr. Speaker, Sir, you assure us that we will be given time.

MR. SPEAKER: You know my assurance. You see me lantern, at present you please sit down.

(Interruptions)

SHRI HARI KEWAL PRASAD (Salempur): Mr. Speaker, Sir, please listen to me also.

MR, SPEAKER: Please sit down, Now I will not listen to any one. You listen to me and sit down. I will look into it.

(Interruptions)

13.06 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 7th January, 1991, will consist of:-

- 1. Consideration of any item of Government Business carried over from today's Order Paper.
- 2. Discussion on the Resolution seeking disapproval of the Reserve Bank of India (Amendment) Ordinance 1991 and consideration and passing of the Bill in replacement thereof.
- 3. Consideration and passing of the Bank of Reserve India (Amendment) Bill, 1990, as passed by Rajya Sabha.